

(Part I—Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Tuesday, 11th November 1952.

The House met at a Quarter to Eleven
of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

CONCILIATION OFFICERS

*174. **Sardar Hukam Singh:** Will the Minister of Labour be pleased to state:

(a) whether the Conciliation Officers for settlement of industrial disputes by mutual negotiations have been appointed in all parts of the country; and

(b) whether these officers have any powers of giving decisions or they assist only in negotiations?

The Minister of Labour (Shri V. V. Giri): (a) Yes.

(b) They are not authorised to pass any orders or give decisions. They only assist in negotiations with a view to bringing about a settlement between the parties to the dispute. I may add that if they succeeded they would send a report to the appropriate Government together with a memorandum of settlement signed by the parties to the dispute. If they did not succeed, they would report to the appropriate Government about the failure of conciliation.

Sardar Hukam Singh: Do they offer their assistance if and when invited to do so, or do they poke in of their own accord?

Shri V. V. Giri: Generally, if they are invited to do so.

Sardar Hukam Singh: Does that function begin when direct negotiations have failed?

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Shri V. V. Giri: Exactly,—when direct negotiations have failed.

Shri B. S. Murthy: Is the Government considering the abolition of conciliation and the introduction of arbitration?

Shri V. V. Giri: No, not at all.

Shri Velayudhan: May I know how many disputes were settled by these conciliation officers during the current year?

Shri V. V. Giri: You may kindly give notice.

Shri Punnoose: How many conciliation officers have been appointed by the States of Madras and Travancore-Cochin?

Shri V. V. Giri: Notice, again.

Shri K. K. Basu: May I know whether any special qualification is laid down for the appointment of conciliation officers?

Shri V. V. Giri: There are certain special qualifications, viz., a diploma or degree in matters relating to industrial relations; previous experience; aptitude etc.

Shri Mohiuddin: Is it a fact that one important reason for the lack of success is the delays that occur in conciliation proceedings?

Shri V. V. Giri: I do think that conciliation has succeeded to some extent. Most probably, it is not to our entire satisfaction.

Shri Venkataraman: May I ask whether Government have made any arrangements for training the conciliation officers in their own institutions?

Shri V. V. Giri: The matter is being considered.